

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO- 681**  
TO BE ANSWERED ON- 06/02/2023

**TRADITIONAL FOREST DWELLERS**

681. SHRI SYED IMTIAZ JALEEL:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of district-wise potential villages/ habitations in each State where the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA) have to be implemented;
- (b) the details of the districts, villages/habitations in each State who have constituted Forest Rights Committees under FRA, district-wise; and
- (c) the number of district-wise villages/habitations in each State who have claimed Community Forest Resource Rights under Section 3(1) (i) of FRA and out of them how many claims have been approved by the Gram Sabha and the number of titles have been issued and total district-wise extent of area thus titled?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI BISHWESWAR TUDU)

**(a) to (c) :** As per Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (In short FRA) and rules made there under State Governments / UT Administrations are responsible for implementation of various provisions of the Act. Section 6 of the Act delineates the procedure to be followed by the State and constitution of various Committees for disposal of claims including Forest Rights Committee (FRC), Sub-Division Level Committee (SDLC), District Level Committee (DLC) and State Level Monitoring Committee (SLMC). The village wise habitation wise details where FRA is being implemented and FRC constituted is maintained by the states. The State Governments /UT administrations submit the monthly progress reports (MPRs) to this Ministry regarding implementation of FRA. The MPR, inter alia, contains State-wise data regarding individual and

community claims filed, titles distributed, claims rejected, extent of forest land for which titles distributed. States/UTs implementing FRA have given reports about constitution of FRCs in their respective States/UTs. State-wise details of distribution individual and community rights under FRA upto 30.11.2022 is at **Annexure 1**. The details regarding District-wise coverage of villages under FRA, village-wise constitution of FRC and conferment of rights envisaged in each section (a) to (m) of Section (3) (1) of FRA are maintained by States.

The Ministry of Tribal Affairs is committed to ensure implementation of the Act in accordance with the Act and Rules thereunder. For ensuring efficient and expeditious implementation of the Act, Ministry of Tribal Affairs issues advisories and guidelines to the States from time to time besides meetings and conference on recognition of individual rights and community rights including right for protection, regeneration, conservation or management of community forest resource for sustainable use for the benefit of forest dwelling Scheduled Tribes and Other Traditional Forest Dwellers.

**Annexure-1**

**Annexure referred to in reply to part (a) to (c) of Lok Sabha Unstarred Question No. 681 for 06.02.2023**

**State wise details of claims received, titles distributed and the extent of forest land for which titles distributed (individual and community), as on 30.11.2022, in States/UTs, is indicated below:**

S. No	States	No. of Claims received upto 30.11.2022			No. of Titles Distributed upto 30.11.2022			Extent of Forest land for which titles distributed (in acres)		
		Individual	Community	Total	Individual	Community	Total	Individual	Community	Total
		1	2	3	4	5	6	8	9	10
1	Andhra Pradesh	2,81,431	3,294	2,84,725	2,17,981	1,822	2,19,803	4,46,068	5,26,455	9,72,523.00
2	Assam	1,48,965	6,046	1,55,011	57,325	1,477	58,802	NA/NR	NA/NR	NA/NR
3	Bihar	8,022	NA/NR	8,022	121	0	121	NA/NR	NA/NR	NA/NR
4	Chhattisgarh	8,71,457	50,889	9,22,346	4,46,041	45,764	4,91,805	8,98,685.35	49,00,036.27	57,98,721.63
5	Goa	9,758	378	10,136	472	13	485	884.37	18.16	902.53
6	Gujarat	1,82,869	7,187	1,90,056	91,686	4,597	96,283	1,56,924.55	12,36,490.19	13,93,414.74
7	Himachal Pradesh	2,746	275	3,021	129	35	164	5.96	4,741.80	4,747.76
8	Jharkhand	1,07,032	3,724	1,10,756	59,866	2,104	61,970	1,53,395.86	1,03,758.97	2,57,154.83
9	Karnataka	2,85,874	5,862	2,91,736	14,783	1,344	16,127	19,998.38	36,340.52	56,338.90
10	Kerala	43,889	940	44,829	27,637	190	27,827	36,594.74	7,37,414.40	7,74,009.14
11	Madhya Pradesh	5,85,326	42,187	6,27,513	2,66,609	27,976	2,94,585	9,02,750.46	14,63,614.46	23,66,364.92
12	Maharashtra	3,62,679	12,037	3,74,716	1,65,032	7,084	1,72,116	3,92,928.73	27,36,660.68	31,29,589.41
13	Odisha	6,29,913	15,430	6,45,343	4,54,454	7,706	4,62,160	6,67,625.99	3,45,832.37	10,13,458.36
14	Rajasthan	1,10,670	2,697	1,13,367	48,460	576	49,036	66,251.10	44,916.99	1,11,168.09
15	Tamil Nadu	33,755	1,082	34,837	8,144	450	8,594	9,626.44	NA/NR	9,626.44
16	Telangana	2,04,176	2,808	2,06,984	97,434	102	97,536	3,10,916.00	3,631.00	3,14,547.00
17	Tripura	2,00,557	164	2,00,721	1,27,931	101	1,28,032	4,65,192.88	552.40	4,65,745.28
18	Uttar Pradesh	92,577	1,162	93,739	18,049	861	18,910	19,190.27	1,20,776.00	1,39,966.27
19	Uttarakhand	3,587	3,091	6,678	184	1	185	0.00	0.00	0.00
20	West Bengal	1,31,962	10,119	1,42,081	44,444	686	45,130	21,014.27	572.03	21,586.29
21	Andman & Nicobar Islands	0	0	0	0	0	0	0.00	0.00	0.00
22	Ladakh	0	0	0	0	0	0	0.00	0.00	0.00
<b>TOTAL</b>		<b>42,97,245</b>	<b>1,69,372</b>	<b>44,66,617</b>	<b>21,46,782</b>	<b>1,02,889</b>	<b>22,49,671</b>	<b>45,68,053</b>	<b>1,22,61,811</b>	<b>1,68,29,864.60</b>

NA/NR-Related figure is either not available or not reported.

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